

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 497/2024

**In the matter of:**

In re: News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024"

NDOH:- 20.08.2024

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Filed by



(Dr. B.M.S. Reddy)

Sr. Environmental Engineer

Dated: 1<sup>th</sup> August, 2024

Place:

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PRINCIPAL BENCH, NEW DELHI

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**In the matter of:**

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE (RESPONDENT NUMBER -65) AND GOVERNMENT OF NCT OF DELHI (RESPONDENT NUMBER - 29) WITH RESPECT TO ORDER DATED 06.05.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 06.05.2024 on the basis of the article titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" published in the "Current Science" dated 25.02.2024.
2. That, this Hon'ble Tribunal has pleased to issue notice to 76 respondents to file the report disclosing the compliance of the norms by pharmaceutical company, the regulatory guidelines in force, number of pharmaceutical companies in each of the State and number of such companies complying with norms and number of companies against whom action is taken for violation of the norms as also the proposed action for prevention of environment from pharmaceutical toxicity.
3. That, in compliance of the order passed by this Hon'ble Tribunal, it is most respectfully submitted that no bulk drug manufacturing unit is operational as per the record in NCT of Delhi. Further, no consent to establish and consent to operate has been given Consent by DPCC (respondent number-65) to any of the bulk drug manufacturing unit. However, NCT of Delhi has only formulation units apart from Homeopathic/ayurvedic medicine

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manufacturers. As per the available record, DPCC has granted consent to operate to 41 pharmaceutical formulation units and 40 Homeopathic/ Ayurvedic medicine units. The provisions of the Water Act, 1974, Air Act, 1981 and Environment (Protection) Act, 1986 are applicable on pharmaceutical industries in Delhi. Both the activities of pharmaceutical formulation and Homeopathic/ayurvedic medicine manufacturing units have been categorized into Orange category for consent processing.

4. That consent is granted to the units engaged in the two categories only when the unit(s) submits treated effluent analysis report conforming to the norms stipulated.
5. That details about the number of units operational in NCT of Delhi are given as under:

**(a) No of Pharmaceutical companies in the Delhi**

- Pharmaceutical formulation units- 41
- Homeopathic/ Ayurvedic medicine Companies- 40

6. That action taken against the non-compliant pharmaceutical units from 01.04.2020 to 31.03.2024 are given as under:

**(b) Action taken against the violating units**

- No of closure directions issued- 09
- Amount of EC imposed- 21 Lakhs
- Amount of EC realized – 8.25 Lakhs

7. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.



(Dr BMS Reddy)

Sr. Environmental Engineer

Dated 7<sup>th</sup> August, 2024

Place: